

Shri Sadhan Gupta did in fact press the button and voted for 'Ayes'. The correct figure for 'Ayes' should be 55 and not 58. Anyhow, this does not alter the decision of the House.

18.34 hrs.

**ELECTION TO COMMITTEES
ESTIMATES COMMITTEE**

Shri B. G. Mehta (Gohilwad): Sir, I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Estimates for the unexpired portion of the term ending on 30th April, 1959, in the casual vacancy caused by the resignation of Shri Vijayram Raju."

Mr. Speaker: The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Estimates for the unexpired portion of the term ending on 30th April, 1959, in the casual vacancy caused by the resignation of Shri Vijayram Raju"

The motion was adopted.

NATIONAL SHIPPING BOARD

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): Sir, I beg to move:

"That in pursuance of clause(a) of sub-section (2) of Section 4 of the Merchant Shipping Act, 1958, the members of Lok Sabha do

proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the National Shipping Board, subject to the other provisions of the said Act."

Sir, I would like to submit in this connection that the Members of Parliament so elected to the Board would not be disqualified from being Members of Parliament on that ground under the Prevention of Disqualification Act, 1953. They would not be in receipt of any fee or remuneration in excess of or other than the compensatory allowance as defined in section 2(b) of the Act. Rules framed under section 6(2)(c) of the Merchant Shipping Act would take care that the allowance permissible to Members of Parliament so elected does not exceed the compensatory allowance. Further, when the new Bill that is on the anvil is passed, care will be taken that the rules that are made thereafter also do not provide for any fees or allowance in excess of the compensatory allowance.

Mr. Speaker: Motion moved:

"That in pursuance of clause (a) of sub-section (2) of section 4 of the Merchant Shipping Act, 1958, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the National Shipping Board, subject to the other provisions of the said Act."

Shri Mahanty (Dhenkanal): May I know if the Prevention of Disqualification Act has exempted Members of Parliament from being members of the National Shipping Board from incurring any disqualification?

Mr. Speaker: That is what he has said.

Shri Raj Bahadur: I have said that under section 3 of the Prevention of Disqualification Act, exemption is given to hon. Members who are not